MR. DEPUTY CHAIRMAN: Including the Deputy Chairman.

SHRI MUKHTAR ABBAS NAQVI: We thank the Deputy Chairman first and then all the Party Leaders.

## SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Okay. Now, Special Mentions please. Shri Mansukh L. Mandaviya — not present. Shri Santiuse Kujur — absent.

[THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE) in the Chair]

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Shri Husain Dalwai — absent. Shri Motilal Vora-absent. Shri Gulam Rasool Balyawi — absent. Dr. K. P. Ramalingam.

## Demand to give Drug Controller General of India the status of an autonomous body

DR. K. P. RAMALINGAM (Tamil Nadu): Sir, I would like to bring to the notice of this House several complexities in the purview of dealing drugs by the Ministries. The registration of the companies is done by the Ministry of Corporate Affairs. Likewise, the sale of medicines comes under the purview of the Health Ministry. Whereas the production of medicines comes under the Ministry of Chemicals and Fertilizers, the quality of the medicines produced by the companies is being certified by the Drug Controller of India, who comes under the Ministry of Chemicals and Fertilizers, and the Drug Controller selected by the Government often does not have expertise of medicines. The Drug Controller of India should also be from pharmaceutical profession with rich experience of research in medicine.

According to a United Nations Report on Asia-Pacific, the country's pharmaceutical exports have registered 9.7 per cent jump and 33 per cent growth in exports to the US market. There is confusion as far as the pricing of drugs, generic medicines, quality, dealing with the retailers of drugs, clinical trials are concerned and one is not sure which is the actual Department dealing with all this. Therefore, it is the need of the hour to make the Office of the Drug Controller General of India a separate entity detached from all other Ministries. In fact, it should be made an organisation by an Act of Parliament responsible and accountable to the Parliament. Thank you.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI BHUPINDER SINGH (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : उपसभापति जी, मैं भी स्वयं को इससे संबद्ध करता हूं।

**श्री जावेद अली खान** (उत्तर प्रदेश): उपसभापति जी, मैं भी स्वयं को इससे संबद्ध करता हूं। **†جناب جاوید علی خان (اتّر پردیش):** اپ سبھا پتی جی، میں بھی خود کو اس سے سمبدّ کرتا ہوں۔

श्री आलोक तिवारी (उत्तर प्रदेश) : उपसभापति जी, मैं भी स्वयं को इससे संबद्ध करता हूं।

## Demand to include heat waves in the list of natural calamities

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, every Member in this House is aware of the havoc being caused by heat wave in the country. Temperatures are soaring and there is no respite from heat wave. This year, unprecedented temperatures have been recorded and thousands of people have so far died in the country. More than 600 people died in Telugu States this summer alone. There is no doubt that global warming is one reason. But another point to be noted is what the Government is doing to provide relief to people to escape from heat and also pay compensation to those who died due to heat wave.

In July, 2013, the Group of Ministers constituted by the then Prime Minister, Dr. Manmohan Singh, to study and give report whether heat wave can be included in the list of natural calamities. But, unfortunately, before GoM gave its recommendations, the term of Lok Sabha was over and the issue died. Secondly, NDRA has recommended for declaring 'heat wave' as natural disaster. But, Government of India has not accepted this recommendation so far.

Now, avalanches, cyclone, cloud burst, drought, earthquake, tsunami, fire, flood, hailstorm, landslides, pest attack and frost or cold wave are defined as natural calamity. Whoever dies of this, will get a compensation of Rs. 1.5 lakh under the NDRF. Cold wave was included in 2011.

Hence, I request the Government of India to declare 'heat wave' as natural calamity immediately.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by the hon. Member.

† Transliteration in Urdu script.